



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



DIRECTION

Date: 17th April, 2018

Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997 and regulation 18 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) regarding extension of validity of UPCs generated pursuant to direction dated 27th February, 2018 to facilitate Mobile Number Portability (MNP) for the subscribers of M/s Aircel Ltd. and M/s Dishnet Wireless Ltd. (together as M/s Aircel Group) in the licensed services areas of Andhra Pradesh, Assam, Bihar, Delhi, Jammu & Kashmir, Karnataka, Kerala, Kolkata, Mumbai, North East, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh (East) and West Bengal - reg.

No.116-22/2017-NSL-II/(Part) Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter-alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas the Authority, in exercise of the powers conferred upon it by section 36, read with sub-clauses(i), (iii) and (v) of clause (b) of sub-section (1) of section 11, of TRAI Act, made the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) (hereinafter referred to as regulations);

3. And whereas M/s Aircel Ltd. and M/s Dishnet Wireless Ltd. (both collectively referred to as Aircel Group), vide their letter No. AL/TRAI/Corr/2018/21 dated 22nd February, 2018, *inter-alia* requested the Authority to issue suitable direction for allotting additional codes to generate UPC in the licensed service areas where their subscriber base is in excess of one million; allow mobile number portability to subscribers where a


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period of ninety days has not elapsed from the date of activation into the network of M/s Aircel and extend validity of UPCs upto forty five days, to enable smooth porting;

4. And whereas keeping in view the request of M/s Aircel and to facilitate Mobile Number Portability for the subscribers of M/s Aircel in the licensed service areas of Andhra Pradesh, Assam, Bihar, Delhi, Jammu & Kashmir, Karnataka, Kerala, Kolkata, Mumbai, North East, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh (East) and West Bengal, the Authority issued direction dated 27th February 2018 allotting additional codes for UPC generation;

5. And whereas, vide direction referred in para-4 above, Aircel Group was also directed to generate UPCs with additional codes along with existing service provider code in all the applicable licensed service areas and communicate UPC to the subscribers through SMS, with validity till 23:59:59 hours of 15th April, 2018 and extend the validity of UPCs generated prior to the date of the said direction which were valid on that date, till 23:59:59 hour of 15th April, 2018;

6. And whereas as per the information received from the Mobile Number Portability Service Providers (hereinafter referred as MNPSs), it has been noticed that still there are large number of subscribers who have not been able to port their mobile numbers from the network of Aircel Group;

7. And whereas regulation 18 of the regulations, *inter-alia*, provides that the Authority may, from time to time, issue such directions as it may deem fit to the service providers on any aspect of Mobile Number Portability for which provisions have been made in the regulations;

8. Now, therefore, in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of TRAI Act, 1997 and regulation 18 of the Mobile Number Portability Regulations, 2009 (8 of 2009), the Authority, in order to protect the interest of subscribers of Aircel Group and to


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facilitate the mobile number portability, hereby directs Aircel Group to extend the validity of all UPCs generated pursuant to the direction dated 27th February, 2018 and UPCs generated prior to the date of the said direction which were valid on that date till further direction/ order and furnish the compliance by 20th April, 2018.


(17-4-2018)
(Syed Tausif Abbas)
Advisor (Network, Spectrum and Licensing)

To,

1. **Shri Kaizad Heerjee,**
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2. **Mr. Vijay Kumar V Iyer**
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3. All Access Service Providers and MNPSPs